

Minutes of the Meeting dated 01.04.2014

Present:

Smt Sushma Singh, Chief Information Commissioner
Shri Rajiv Mathur, Information Commissioner
Shri Vijai Sharma, Information Commissioner
Shri Basant Seth, Information Commissioner
Shri Yashovardhan Azad, Information Commissioner
Shri Sharat Sabharwal, Information Commissioner
Smt. Manjula Prasher, Information Commissioner
Shri M A Khan Yusufi, Information Commissioner
Prof M.S. Acharyulu, Information Commissioner

Secretary, Additional Secretary and other officers assisted the Commission.

Dr. L.C. Singhi, Standing Counsel of the Commission was also present.

Agenda 1 – Non-Compliance of Commission’s orders:-

Regarding Non-Compliance of Commission’s orders, Dr. L.C. Singhi, Standing Counsel, CIC gave detailed presentation regarding dealing with Non-Compliance cases in the Commission. The Secretariat informed on the findings on record in the order dated 11.06.2009 in the case of Ms. Radhika Arora Vs. CIC in case no. CIC/WB/C/2008/00859, 862 & 863 and briefed the Commission regarding the present practice of disposal of such cases as adjunct cases in various registries.

It was decided that the directions in the case of Ms. Radhika Arora Vs. CIC should be complied with and for that purpose, the Non-Compliance cases must be examined in the concerned registries. In this regard, proposal for adequate resources and suitable staff may be taken up with the DoPT. Such cases of Non-Compliance will be registered by the Central Registry and will be allotted a file number as suggested in the agenda note circulated in the meeting.

The individual registries will send a monthly statement regarding disposal of Non-Compliance cases separately to the Secretary through the Registrar for the purpose of monitoring of such cases.

Agenda 2 – Inspection of case file by the parties:-

The Commission was informed about the judgment of Hon’ble Delhi High Court in the case of Cannon Steel Pvt. Ltd. Vs. CESTAT – 2014 (300) E.L.T. 193 (Del) regarding inspection of records by parties in relation to matters of their own case.

The Commission was also of the view that in such cases there is no need to make a request under the RTI Act and parties must be allowed to inspect the records by the

concerned Registrar/Deputy Registrar or any Designated Officer of the respective Registry

(Tarun Kumar)
Joint Secretary(Admn.)

To

1. PPS to Chief Information Commissioner (RM)
2. PPS to Information Commissioner (VS)
3. PPS to Information Commissioner(BS)
4. PPS to Information Commissioner (YA)
5. PPS to Information Commissioner (SH)
6. PPS to Information Commissioner (MP)
7. PPS to Information Commissioner (KY)
8. PPS to Information Commissioner (SA)
9. PS to Secretary/PS to Additional Secretary.

Copy to:

1. Registrar, CIC
2. JS(More)
3. Shri D.C. Singh, DR to ex-CIC(SS)
4. Shri T.K. Mohapatra, DR to IC (MP)
5. Shri Raghbir Singh, Consultant, DR to CIC (RM)
6. Shri V.K. Sharma, Consultant, DR to IC (VS)
7. Shri R.L. Gupta, Consultant, DR to IC (BS)
8. Shri K.V. Mathew, Consultant, DR to IC (YA)
9. Shri Vijay Bhalla, Consultant, DR to IC (SH)
10. Shri K.L. Das, Consultant, DR to IC(KY)
11. Shri A.K. Sharma, Consultant, DR to IC(SA)
12. Shri Baljit Singh, Consultant, DR, Central Registry
13. Shri Babu Lal, Consultant, DR, Central Registry.
14. Shri Malik, Scientist-E, NIC, with a request to upload the minutes on the website of the Commission.